



Bhakra Beas  
Nation's Pride



निदेशक / विद्युत विनियम,  
भाखड़ा ब्यास प्रबन्ध बोर्ड

SLDC Complex, Industrial Area Phase - I  
Chandigarh - 160002. Tel Fax.: 0172 2652820  
E-mail: dirpr@bbmb.nic.in



प्रेषित

सचिव,  
केंद्रीय विद्युत नियामक आयोग,  
मंजिल 4 और 3, चंद्रलोक बिल्डिंग,  
जनपथ 36, नई दिल्ली -110001

क्रमांक सं 3595 /PCT-127

दिनांक: 20-10-22

विषय: Draft Central Electricity Regulatory Commission (Indian Electricity  
Grid Code) Regulation-2022.

संदर्भ: Public hearing on Draft CERC (IEGC) Regulations, 2022 held on  
19.10.2022 and this office memo no. 3172-77/PCT-127 dated  
30.08.2022

In reference to Public hearing held on 19.10.2022 in regard to subject cited draft regulations. Following are the points/observations/comments of BBMB:-

Responsibility of scheduling of BBMB power houses shifting from BBMB to NRLDC, as proposed in Chapter 1, Para 2, Sub-point 3 of draft IEGC-2022, is with the assumption that irrigation requirement is single & only constraint for scheduling of generation units of BBMB. However scheduling of BBMB Power Houses is being done keeping in view various limitations of connected civil/hydraulic infrastructures of water conductor systems for eg. limitations on Nangal Dam, inflows pattern of Pandoh dam, limitations on rate of fall in Balancing Reservoir, discharge from Baggi Control works etc apart from Irrigation demand of partner states. These limitations are managed by BBMB so as to maximize the ramp rate and peaking support to the grid from BBMB generating stations. However seasonal/daily variation in irrigation requirement of partner states and inflows shall determine the maximum feasible ramp rate as well as peaking support to grid which will be in non-conformity to Chapter-7 Clause 45 Sub-point 9(iii) of proposed IEGC-2022.

BBMB coordinates with Irrigation authorities in real time for management of important water resources as well as makes efforts to schedule BBMB generation for maximum

support to grid. Shifting of provision of scheduling to NRLDC will lead to delayed response to any changes/contingencies in respect of water conductor system of BBMB which may prove to be detrimental. **Further there will be no additional advantage gained by implementation of these change in provisions.**

Therefore It is requested that above mentioned concerns may please be considered while finalizing implementation of IEGC-2022 and continue with existing provisions of IEGC in reference to scheduling and despatch of BBMB power houses in proposed IEGC regulation also

यह आपकी सूचनार्थ एवं अग्रिम कार्रवाही हेतू प्रेषित है जी ।



निदेशक / विद्युत विनियम,  
बीबीएमबी, चण्डीगढ़।